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THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1330/1988

Smt Mahesha Devi .. Applicant
versus
Union of India and others .. Respondents
*
HON'BLE MR MAHARAJDIN MEMBER-J

In this application, relief has been sought
for compassionate appointment.

The relevant facts giving rise to this application are that the applicant is widow of late Ram Narain who was employed as Key-man, U/P.W.I.Karamnasa in Danapur Division. The husband of the applicant was a permanent employee and in course of his duty he was run over and died on spot near Ganjkhaja station on 11/07/65. The husband of the applicant died leaving behind the applicant and three minor children. The applicant was awarded Rs. 7,000/- as compensation and no pension was granted to her. The husband of the applicant was only earning member of the family and after his death, there is none as earning member in the family. On attaining the age of majority by minor son of the deceased, the applicant applied for appointment of her son Raja Ram on compassionate ground. The applicant was informed by letter dated 28/09/87 to submit application

in the proper proforma (Annexure-I). The applicant submitted the application along with requisite documents (Annexure-II). Since no action was taken by the respondents for appointment on compassionate ground of Raja Ram, she has come up before this Tribunal for redress.

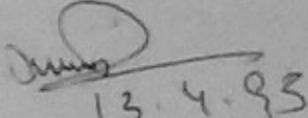
The respondents filed Counter Reply and resisted the claim of the applicant.

The applicant has stated that at the time of death of her husband, her sons were minors, but this fact has been denied by the respondents and it is said that the eldest son of the deceased viz Ram Kishore had attained majority as he was 25 years of age. Her second son Raja Ram is a farmer. Ram Kishore was offered employment in the railway and he is still in the employment. The third son attained majority in the year 1971, but at that time she did not come forward with the request for his appointment on compassionate ground. She, however, applied in 1987 after a gap of 16 years, when it had become time barred. The first son of the applicant was already given appointment in the railway department on compassionate ground, so other sons are not eligible for appointment on

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compassionate ground. As such, the application being devoid of merit, is hereby rejected with no order as to cost.


13.4.93

MEMBER-J

DATED: ALLAHABAD
APRIL 13TH, 1993.

(VKS PS)